

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
COURT - III**

**CP/CA. No. 199(ND)/2017**

**IN THE MATTER OF:**

**Nandi Track Engineering Pvt. Ltd.**

**.... APPLICANT / PETITIONER**

**SECTION:**

**Under Section 252(1)**

**Order delivered on 10.10.2017**

**Coram:**


**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**For the APPLICANT / PETITIONER** :- Mr. Kanti Mohan Rastogi, Advocate  
Ms Preeti Nair, Advocate

**For the ROC, Delhi** :- Mr. Manish Raj, Company Secretary

**ORDER**

Learned Counsel for the Petitioner is present. Learned Representative for the ROC is also present. It is submitted by the Learned Representative for the ROC that the petition as filed by the petitioner is not in appeal format as required to be filed under the Provision of section 252 of the companies Act 2013 as the same being an appeal against the order passed by the ROC in striking off the name. Learned Counsel for the petitioner represents that he will withdraw the petition and file it in the appeal format as required under provision of section 252 of the Companies Act 2013. Let the appeal be listed as and when it is filed by the Petitioner.

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**